

display the stock position in the fair price shop in the price list? (B) Is the government planning to start fair price shops at block headquarters in the rural areas like in the urban areas? We cannot start it from village to village, but we can have it, at block level which is containing everything; if so, when and if not, why not?

SHRI BHAGWAT JHA AZAD : So far as the first part of the question is concerned, we shall refer it to the Delhi Administration. I would verify from them what are the latest instructions about this; whether it is obligatory on the part of the fair price shops to do it and I will find out about. If it is so, as the hon. member says, then we shall ask them that they should be properly implemented.

#### Violation of Master Plan By D.D.A.

\*164. SHRI AJIT KUMAR SAHA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government are aware of the fact that the DDA itself is violating the Master Plan and the directions of the Urban Arts Commission;

(b) if so, details thereof; and

(c) steps to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING ( SHRI MOHAMMED USMAN ARIF : (a) to (c) The Government ordered a preliminary enquiry in September 1977 into the cases involving violations of Master Plan of Delhi. A statement giving the position in regard to those concerning DDA is laid on the Table of the Sabha.

The Delhi Urban Arts Commission provides advice and guidance to any local body in respect of any project of building operations or engineering operations or any development proposals which affect or are likely to affect the skyline or the aesthetic quality of surroundings or any public amenity provided therein. The Delhi Urban Arts Commission have reported that there are instances of advice rendered by the Commission in respect of which it has not been kept fully informed of the action taken in furtherance of such advice. These are indicated in the statement laid on the Table of the Sabha. DDA have intimated that the guidelines issued by the D.U.A.C. have been circulated to all local bodies and within D.D.A.

#### STATEMENT I

Name of the Scheme involving violation of Master Plan of Delhi	Present position
1	2
(i) Sidhartha Enclave (near Sulight Colony) in the area earmarked for residential use and and neighbourhood parks.	D.D.A vide resolution No. 21 dated 2-4-1979 dropped the proposal for change of land use from residential to commercial and the site under reference has been put to its original use as earmarked in the Master Plan/ Zonal Development Plan.
(ii) Shopping complex in front of Jama Masjid in the area earmarked for recreational use.	The proposal does not involve any change of land use as it forms part of the re-development scheme of Jama Masjid area.
(iii) Shopping Centres under the Defence Colony bridge.	Change of land use in respect of 1.92 hect. (4.75 acres) from "circulation" to, commercial has finally been notified by the Ministry on 8/10-10-1979.

1

- (iv) Multi-storeyed building at Indra-Prastha, Estate, Vikas Minar for the offices of the Delhi Development Authority.

Resettlement colonies the details are as under :

- (a) Patparganj Complex (Kalyan puri, Khichripur, Trilokpuri)
- (b) Sultanpuri in the east of G.T. Karnal Road

2

The plot under reference on which the multi-storeyed building has been constructed is earmarked for Govt. office use in the Master Plan/Zonal Development Plan. The office building has been constructed on this plot with increased FAR to the extent of 400 instead of 150 as permissible the D.D.A invited public objections/suggestions on the increased FAR vide public notice dated 21.8.1971 and only two objections/suggestions were received which were also considered by the Authority vide its resolution No. 290 dated 10th January, 1972. The resolution of DDA recommending the FAR of 400 was not approved by the Government.

The policy of rehabilitating the persons evicted from improper land use by settling them in resettlement colonies has been accepted by the Government.

#### STATEMENT II

- (i) Advice relating to group 'housing development in and around historical/archeological monuments in the vicinity of district greens and plots having an area of more than 3 acres. A case in point is the development in the vicinity of Vijai Mandel monuments. Another case is the development near Jahapanah forest.
- (ii) Advice that a study be made of Delhi is characteristics in order to comprehend the underlying aesthetic relationship between the visual significance, i.e. the three dimensional form of which Delhi is composed.
- (iii) Advice that a study be made of the aesthetic characteristics of Delhi in the context of forthcoming "Second Master Plan" to provide a picture of the frame work for a future urban design. It

was suggested that to start with the studies should be confined to limited pocktes, such as Shahjahanabad, Shahdara, Civil Lines and New Delhi.

- (iv) Advice relating to upgradation or improvement of aesthetic characteristics of residential areas developed by the DDA, specifically the Muknirka Residential Scheme.
- (v) Advice relating to promotion of creative aesthetics to spend 2% of the estimated cost of construction on any prestigious building on beautification, i.e., sculpture and painting in order that an artistic environment may be created.

SHRI AJIT KUMAR SAHA : In the statement, the Minister has admitted gross violation of advice and guidance of the Delhi Urban Arts Commission by DDA

itself. In view of this, may I know what action has been taken by the government against those who have violated this guidance of the Master Plan of Delhi ?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, SPORTS AND WORKS  
AND HOUSING (SHRI BUTA SINGH):  
As we all know, the job of the Delhi Urban  
Arts Commission is to advise; and the DDA  
while approving plan of any development in  
a housing complex or shopping centre or  
any other complex takes into account all the  
measures affecting this aesthetic sense, the  
skyline and the surroundings of Delhi.  
Therefore, to the extent possible, the advice  
rendered by the Urban Arts Commission is  
accepted; where it is not just possible, they  
follow the procedure laid down under the  
rules under which they also go in for notifying  
public objections and then they come to  
the Central Government and get approval.  
After all the process has been followed, only  
then they make slight modification here and  
there, but, generally, by and large, the advice  
of the Urban Arts Commission is accepted.

SHRI AJIT KUMAR SAHA : May I  
know from the Minister whether it is a fact  
that, after acquiring land at Re.1 per square  
yard from the poor farmers, they are selling  
at the rate of Rs. 15, 000 per square yard  
thus depriving them the benefit they should  
get. What measures the government has taken  
to compensate those farmers whose land has  
been required at such a low rate ?

SHRI BUTA SINGH: This question does  
not arise out of this question. I am prepar-  
ed to answer this question provided a separate  
notice is given. But, I am afraid, the compa-  
rison offered by the hon. member does not  
exist in reality; it is all imaginary — Re.1 to  
Rs.15,000/—. I have not seen in my  
experience with the Ministry such a variance.  
But let the hon. member table a separate  
question and I will answer it.

भारतीय खाद्य निगम के कर्मचारियों को  
अन्तरिम सहायता

\*165. श्री मनीराम बागड़ी } : क्या खाद्य  
श्री भीखा भाई }

और नागरिक पूर्ति मंत्री भारतीय खाद्य  
निगम के कर्मचारियों को अन्तरिम सहायता देने

के बारे में 22 अगस्त, 1983 के अतारंकित प्रश्न  
संख्या 4435 के उत्तर के सम्बन्ध में यह बताने  
की कृपा करेंगे कि :

(क) क्या यह सच है कि उन्होंने यह कहा  
था कि मजूरी का पुनरीक्षण किये जाने तक  
अन्तरिम राहत देने की मांग गत दो वर्षों से  
सरकार के विचाराधीन है;

(ख) यदि हाँ, तो चौथे वेतन आयोग द्वारा  
मजूरी ढाँचे में संशोधन करने सम्बन्धी निर्णय  
किए जाने तक भारतीय खाद्य निगम के कर्म-  
चारियों को अन्तरिम राहत तथा अन्य सुविधायें  
कब तक दे दिए जाने की संभावना है; और

(ग) उपरोक्त निर्णय में विलम्ब के क्या  
कारण हैं ?

THE DEPUTY MINISTER IN THE  
DEPARTMENT OF ELECTRONICS AND  
MINISTRY OF FOOD AND CIVIL  
SUPPLIES (DR. M.S. SANJEEVI RAO):  
(a) It was state that the demand for payment  
of interim relief pending wage revision was  
under consideration for some time.

(b) and (c) A decision on the question  
of payment of interim relief pending wage  
revision, within the framework of the existing  
Government policy, has already been taken  
and communicated to the Corporation.

श्री मनीराम बागड़ी : इसको फूड कारपो-  
रेशन कहा जाए, फ्राड कारपोरेशन कहा जाए  
या कुरप्शन कारपोरेशन कहा जाए—

अध्यक्ष महोदय : आपको कौन सा जंचता  
है ?

श्री मनीराम बागड़ी : मुझे दोनों जंचते हैं  
फ्राड एंड कुरप्शन ।

सरदार बूटा सिंह जी ने क्या बोला ?

संसदीय कार्य, खेल तथा निर्माण और  
आवास मंत्री (श्री बूटा सिंह) : आजकल बहुत  
बुरी संगत में रहते हैं ।

श्री मनीराम बागड़ी : आप तो हमारी  
संगत छोड़ कर चले गए हैं । पुराने शिष्य हैं